

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-470(ND)/2017

CORAM:

**PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.10.2019.**

**NAME OF THE COMPANY: Sh. Amit Kumar Malik Vs. M/s. Kindle
Developers Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: U/s 7 of IBC Code,2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Mr. Abhishek Pratap Singh, Advocate for the Petitioner

ORDER

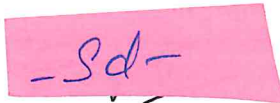
Ld. counsel for the RP submits that the claim made by the applicant in CA 1281/2019 has been considered and accepted. No further grievance survives.

CA 1281/2019 stands disposed off.

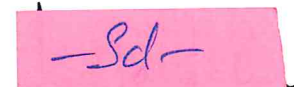
It is submitted that a resolution plan is under consideration as a revised plan has been proposed by the applicant.

CA 496/2018 has been filed for non-cooperation by the ex-Directors. Notice to the ex-Directors has been issued for today but none is present on their behalf. In view of the same bailable warrants be issued on furnishing of the full details of their residential as well as office addresses.

Renotify this case on 8th November, 2019 as resolution plan are under consideration.



**(L.N. Gupta)
Member (T)**



**(Ina Malhotra)
Member (J)**